

Subsidised Industrial Housing Scheme

2412. Shrimati Maimoona Sultan: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of houses for industrial workers to be constructed under the subsidised industrial housing scheme in 1962 in each State and Union Territory;

(b) how many schemes have already been sanctioned and for how many houses; and

(c) what is the progress in the implementation of the Scheme referred to in part (b) above?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) Allocations of funds to the States and Union Territories under the scheme for the year 1962-63 have not yet been finalised. Their programme of construction of houses will be dependent on the amount allocated to each State. This will be done only after the budget for the current financial year is passed by the Parliament.

(b) and (c). A statement showing the progress of the Subsidised Industrial Housing Scheme since its inception in September, 1952 to the 31st March, 1962, in each State and Union Territory, is laid on the Table of the House. [See Appendix III, annexure No. 74].

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Shri Ponnada Subba Rao who passed away on the 18th April, 1962 at Vijayawada at the age of 72.

Shri Ponnada Subba Rao was a Member of the First Lok Sabha from Nowrangpur constituency of Orissa during the years 1952 to 1957.

We deeply mourn the loss of this friend and I am sure the House will

join me in conveying our condolences to the bereaved family.

May I request the House to stand in silence for a short while to express its sorrow?

The Members then stood in silence for a short while.

12.02 hrs.

RE: A POINT OF ORDER RAISED ON 31ST MAY 1962

Shri P. K. Deo (Kalahandi): I want to make a submission to clear a misunderstanding that has been created on the point of order raised by me and on the ruling given by you, Sir. Yesterday I raised a point of order on the speech of the Defence Minister when he criticised the Auditor-General. In his speech he said that it is not the function of the Auditor-General to range over the field of administration and offer suggestions, and he further said that Audit should not make independent enquiries, and so on. In this connection I wanted to raise a point of order. Before I could complete the sentence you, Sir, stepped in and said you had understood my point of order and that you entirely agreed with me. After that there was some noise in the House and I could not catch the latter part of your ruling, because I did not have the hearing aid with me then.

In this connection I beg to submit that there is a Constitutional provision. . . .

Mr. Speaker: He cannot raise that point of order now.

Shri P. K. Deo: Then what happens to that point of order, Sir?

Mr. Speaker: That subject is concluded. Now he cannot raise that point of order.

I am very sorry if I did not quite appreciate what he wanted to say. That is a misfortune. Probably I might have been at the impulse of the moment overpowered by the reactions that I had about the Minister of Parliamentary Affairs passing this side and that.

Shri P. K. Deo: I never wanted to refer to that.

Mr. Speaker: I am talking of my own weakness, not of his. But was it not his duty when I had referred to a different matter and misunderstood him and not rightly understood him...

Shri P. K. Deo: I could not hear.

Mr. Speaker: Then, he could have afterwards said that this was not his point of order but a different one. Rather, he acquiesced in that, and there was some discussion also afterwards. Shri H. N. Mukerjee and others took up that point and we followed it up. He sat silently and did not raise even his voice. How could I understand that he had something else in his mind?

Now, it is really very strange. But I have seen today the reports in the papers, and I really feel grieved on that that the reports rather have been exaggerated. Here we have to deal with delicate matters and sometimes I have, in order to enforce the rules, to ask the Members to obey them, even if they might be the Ministers and others. Sometime earlier Shri Nath Pai had brought an instance to my notice that I had just remarked, probably drawn his attention to some—I do not remember what it exactly was—to some violation of the rule or asked him to resume his seat. And then, when it was reported in the press, it was stated that he was "rebuked severely by the Speaker." When translations were put in Marathi 'अच्छी झाड़ झपट की' it went on just being exaggerated one after the other. He brought it to my notice and wanted my permission to raise it in the House. I had told him that I would look into that. This is the second instance that has come that even in today's papers that have reported the actual incident that happened yesterday, certainly there have been exaggerations. The same thing has happened that in the vernacular

papers that have carried interpretation and translation, they have just lost that sense of proportion that ought to have been there. I am very sorry that this should happen. I should ask my friends, though they have every liberty to express their opinions and interpret what happens here as they like, certainly, the sense of proportion must always be kept.

I am glad to inform the House that immediately after these proceedings, the Minister for Parliamentary Affairs was very kind to see me in my Chamber. He told me that he had never any intention to deviate from the rules or do anything, but it was under the stress and strain of circumstances that the Minister of Parliamentary Affairs has to act. It was a beautiful phrase that he told me—certainly I admire that—that he is just like the fire brigade, when the fire is on, and he has to render service under those conditions. Therefore, if the fire brigade is asked to abide by the rules of traffic, right and left, probably, it would become difficult for the fire brigade to act. I appreciated his difficulties and the circumstances and also I know the difficulties under which the Minister has to work. Sometimes the impulse of the moment is such that, inadvertently, he might just have acted in that manner though I expect every hon. Member to abide by the rules as they have been doing. But, sometimes, I have to perform that duty and I hope they won't mind it. They have been giving me full co-operation and I am obliged to them for all that. I wanted to bring to the notice of the House that in the reports that are made, at least the sense of proportion should not be lost.

Shri Hari Vishnu Kamath (Hoshangabad): With regard to your ruling that the point of order cannot be raised now, may I submit with all respect, that in the First Lok Sabha, if my memory does not betray me, the then Finance Minister Shri C. D. Deshmukh made certain remarks about Audit, and the Auditor General, a month later,—not a day later but a month

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later—brought it to the notice of the then Speaker, your predecessor Shri Ananthasayanam Ayyangar, and the remarks were expunged by order of the Speaker at that time. A month later it was then. A day later, Shri Deo is bringing up the matter now.

Mr. Speaker: Order, order. Now, that does not apply here.

Shri Tyagi (Dehradun): The Auditor General's position.....

Mr. Speaker: That is not to be discussed.

Shri Tyagi: I want to submit one thing. He is an officer of this House and he checks accounts. Any remark about him which reduces his position or prestige, if it goes unchallenged in this House, will have a very bad effect. I must submit, whether you give the ruling today or this matter may be decided tomorrow, the Auditor General's position should not in any way be belittled in this House. We have already upheld it. If the Auditor General loses his freedom of expression, everything is lost.

Mr. Speaker: Order, order.

Shri Nath Pai (Rajapur): On the point of order, may I ask one question? // If it is open to somebody who is not even a Member to seek your protection one month later, should it not be open to Members themselves to bring up a matter one day later?

Shri P. K. Deo: May I submit.....

Mr. Speaker: Is there something to be submitted? We should not spend time over that.

Shri Hem Barua (Gauhati): Somebody's name has been brought in.

Shri P. K. Deo: I beg to submit, I could not catch the latter part of the ruling. As soon as this uncorrected copy of the proceedings came to me, I took the first opportunity to bring it to the notice of the House. My intention was quite different and the

ruling of the Chair was something else. So, I do not think that that should take away my right to raise the point of order which is so important on this question.

Mr. Speaker: We can take that up on some other occasion, but, now, when that subject is closed, I do not think that we should discuss it at this time. I would first advise him to always have the hearing aid so that he might not be misunderstood. That is number one.

Secondly, if the hon. Members persist, I might just give a short comment as to how I feel and what my reaction to that is.

If the report of the Comptroller and Auditor-General is laid on the Table of the House, then, I cannot prevent any Member of the House from making a reference to it. It is usual in the UK Parliament, that is, in the House of Commons, that the Public Accounts Committee scrutinises the report first and only after their report is placed on the Table of the House, the matter is discussed if necessary. But when the Audit Report is laid on the Table of the House, how can I prevent a Member of the House from referring to it? And if one Member refers to it, how can I prevent the Minister then from referring to it?

Shri Tyagi: Not the Treasury Benches, without substantiating the charges. (*Interruptions*)

Shri Hem Barua: On a point of order, Sir....

Mr. Speaker: As to how far that can go, if the hon. Members want that that should be elucidated, I shall take some time and study it and then give my considered ruling.

Shri Hem Barua: About your ruling, may I submit one thing?

Mr. Speaker: Is it going to be challenged?

Shri Hem Barua: I am not challenging it. We are in your hands. But

[Shri Hem Barua]

the trouble is this. You have said that when it is placed on the Table of the House, it can be referred to. But at the same time, it has been referred to in a derogatory way, and he has brought in the person also and said that he went about meeting people and so on.

Mr. Speaker: I have said that I shall give a considered ruling. That would include this portion also.

Shri Jaipal Singh (Ranchi West): May I seek a clarification?

Mr. Speaker: Now, let us proceed with the next item. Does the hon. Member want to say something on that subject?

Shri Jaipal Singh: You were pleased enough to quote what the Minister of Parliamentary Affairs had told you in your Chamber. As you know, Sir, and as the House knows very well, I am very much interested in his movements. According to the British practice, the whips, whoever they are, are treated as invisible beings so long as they move about with decorum.

12.12 hrs.

PAPERS LAID ON THE TABLE

MINISTERS' RESIDENCES RULES

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): I beg to lay on the Table a copy of the Ministers' Residences Rules, 1962, published in Notification No. GSR. 665 dated the 12th May, 1962, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-164|62].

ART SILK TEXTILE (PRODUCTION AND DISTRIBUTION) AMENDMENT ORDER

The Minister of International Trade in the Ministry of Commerce and

Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Art Silk Textile (Production and Distribution) Amendment Order, 1962, published in Notification No. S.O. 1501 dated the 19th May, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-165|62].

12.13 hrs.

PETITION RE. ISSUE OF STAMP FOLDERS TO PHILATELISTS BY PHILATELIC BUREAUX

Shri C. Dass (Tirupathi): I beg to present a petition signed by a petitioner regarding issue of stamp folders to philatelists by Philatelic Bureaux.

12.13½ hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 4th June will consist of:—

- (1) Consideration of any item of business carried over from today's Order Paper,
- (2) Discussion and voting on the Demands for Grants relating to the Ministries of Labour and Employment, Commerce and Industry, and Finance.

Shri Hari Vishnu Kamath (Hoshangabad): May I request the hon. Minister to tell the House whether any decision has been arrived at with regard to the adjournment of the current session of the Lok Sabha? It is time that he told us.

Shri Satya Narayan Sinha: I promised the hon. Member the other day that a fortnight before the termina-